

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 25 of 2020)

*[Abdul Furqan Abdul Zahed Vs. The State of Maharashtra through its P.S.O., P.S. Mangrulpir,
Distt. Washim]*

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri Tejas Deshpande, Advocate for the applicant
Mrs. G. R. Tiwari, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Deshpande, learned Advocate for the applicant and Mrs. Tiwari, learned Additional Public Prosecutor for the State.

2. From the perusal of report and order passed by the Additional Sessions Judge, Mangrulpir Link Court Camp at Washim, it appears that custodial interrogation of the applicant is required, the applicant is not entitled for interim protection.

3. Issue notice to the non-applicant.

4. Mrs. Tiwari, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.

5. Stand over to 5-5-2020.

JUDGE